

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-939/ND/2020

IN THE MATTER OF:

Honest Machinery Pvt Ltd

....Applicant

Vs.

VSM Venture Control Systems Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 27.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Dhiren R Dave PCS

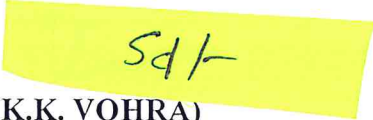
For the Respondent

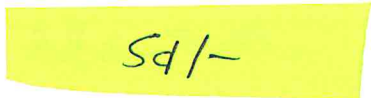
: Mr. Namman Rajvanshi & Mr. Sanchit Garga

ORDER

Mr. Dhiren R Dave, PCS appeared on behalf of the petitioner. Mr. Naman Rajvanshi appeared on behalf of the respondent. Ld. Counsel for the petitioner submitted that although he has received the reply but from page no. 12 to 25 of the copy of reply are not legible and he has already informed this to the Ld. Counsel for the respondent for replacement of the same. Ld. Counsel for the respondent submitted that he has already filed the reply on 23.10.2020, but the same is not on record. He is directed to share the diary no. of the filing with the court officer and also get it verify from the Registry whether any defect has been pointed out by the Registry or not?

In the meantime, Ld. Counsel for the respondent is also directed to serve the fresh legible copy of the reply from page 12 to 25 within two days from today. Thereafter, Ld. Counsel for the petitioner is directed to file rejoinder, if any, within one week after receiving the fresh copy of the reply. No further adjournment will be given on any ground. **List the case on 10.11.2020.**


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)